

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No. 604/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.06.2020**

Name of the Company: Natvarlal M Patel (HUF)
V/s.
Kush Structure Pvt. Ltd.

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Mr. Shashvata Shukla, Learned Lawyer, appeared on behalf of the Petitioner.
None present for the respondent.

The learned lawyer for the petitioner submitted the limitation period for filing of Civil Suit is shortly going to expire, hence, he insisting for a short date and pressing hard for hearing the matter as ex-parte.

The respondent is found absent today. The pleadings are complete.

Because of the prevailing situation, for the ends of justice, the matter is adjourned to 30.06.2020.

List the matter on 30.06.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**

Dated this the 22nd day of June, 2020



**MANORAMA KUMARI
MEMBER (JUDICIAL)**